

CS NO. 1926/2019

ICICI BANK LTD. VS. ASHISH MEHNDIRATTA

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.


It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.


(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 3128/2019

ICICI BANK LTD. VS. SARFARAZ

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.


It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.


(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 127/2020

ICICI BANK LTD. VS. M/S. PIONEER GRAPHICS

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.

It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 139/2020

ICICI BANK LTD. VS. HARPREET

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).
Defendant is Exparte.

Application perused. Taken on record.

It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 1965/2019

ICICI BANK LTD. VS. KUMAR SINGH

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).
Defendant is Exparte.

Application perused. Taken on record.


It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.


(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO.3433/2019

ICICI BANK LTD. VS. HARSH YADAV

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.

It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 1275/2017

ICICI BANK LTD. VS. DHARAMJIT YADAV

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.


It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.


(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 585/2017

ICICI BANK LTD. VS. SANJU ABRAHAM

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.


It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.


(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 2464/2019

ICICI BANK LTD. VS. RAJESH SHARMA

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.

It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 3379/2017

ICICI BANK LTD. VS. POOJA MAHAJAN

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.

It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021

CS NO. 3534/2017

ICICI BANK LTD. VS. SUNITA BHARDWAJ

03.07.2021

File taken up today on an application filed on behalf of plaintiff bank for withdrawal of the present suit.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Manish Dewan, Ld. Counsel for plaintiff (via video conferencing via cisco webex).

Defendant is Exparte.

Application perused. Taken on record.

It is submitted by Ld. Counsel for plaintiff that he wishes to withdraw the present suit as the matter has been settled between the parties.

Separate statement of Ld. Counsel for plaintiff to this effect has been filed in the Court. Taken on record.

In view of the statement filed by Ld. Counsel for plaintiff, present suit is disposed of as withdrawn as settled. Application disposed of accordingly.

ORDER: DISPOSED OF AS WITHDRAWN AS SETTLED

File be consigned to Record Room after due compliance.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
03.07.2021